

क्वार्टरों में कुछ इधर उधर के लोग रहते ! जिनकी जिम्मेदारी लेना मुश्किल है । आप उनकी जिम्मेदारी नहीं लेते हैं और फिर गलत ढंग की चीज़ हो जाती है । इसलिए इस चीज़ से बचना चाहिए । मगर मैं एक खास इंतज़ाम पुलिस द्वारा करने की सोच रहा हूँ । जब आप लोग यहां पर नहीं रहते हैं तो उस वक्त आपके क्वार्टरों की हिफाज़त हो, उसका प्रबन्ध जहां तक होगा किया जायेगा ।

SHRI BHUPESH GUPTA: This means that the thief had some sense of humour. We understand that South Avenue is particularly watched because it is on the road to the Prime Minister's residence, in that part of Delhi, and rightly so. I do not object to it but, may I know, when that is so, why this place, of all places, should be preyed upon by the thieves and what these gentlemen who keep a watch there do?

MR. DEPUTY CHAIRMAN: He has already answered that question.

व्यावहारिक प्रशिक्षण वेतन योजना के अन्तर्गत प्रशिक्षार्थी

*२८०. श्री भगवत नारायण भार्गव : क्या वैज्ञानिक अनुसन्धान और सांस्कृतिक कार्य मंत्री यह बताने की कृपा करेंगे कि व्यावहारिक प्रशिक्षण वेतन योजना के अन्तर्गत १९६० में कितनी प्रावधिक संस्थाओं ने प्रशिक्षार्थी भेजे, कितने प्रशिक्षार्थियों को वजीफे दिये गये और इस योजना पर क्या वार्षिक व्यय हुआ ?

†[TRAINEES UNDER PRACTICAL TRAINING STIPENDS SCHEME

*280. SHRI B. N. BHARGAVA: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be

†[] English translation.

pleased to state the number of technical institutions which sent trainees during the year 1960 under the Practical Training Stipends Scheme, the number of trainees who were given scholarships, and the annual expenditure incurred on this scheme?]

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): In the financial year 1960-61, 147 technical institutions sent trainees for practical training, 1185 trainees were awarded stipends and an expenditure of Rs. 9.41 lakhs was incurred on the Scheme.

†[वैज्ञानिक अनुसन्धान और सांस्कृतिक कार्य मंत्री (श्री हुमायून् कबिर) : १९६०-६१ के वित्तीय वर्ष में १४७ तकनीकी संस्थाओं ने प्रैक्टिकल ट्रेनिंग के लिये ट्रेनीज़ भेजे थे, ११८५ ट्रेनीज़ को वजीफे दिये गये और इस पर ९.४१ लाख रुपये खर्च किये गये ।]

श्री भगवत नारायण भार्गव : इन वजीफों की क्या दर थी और कितने समय के लिये ट्रेनिंग दी जाने वाली है ?

श्री हुमायून् कबिर : वजीफे दो किस्म के होते हैं । एक १५० रुपये का और दूसरा १०० रुपये का और अन्दाज़न एक साल तक दिया जाता है । लेकिन कभी कभी अगर जरूरी हो तो इससे ज्यादा समय के लिये भी दिया जाता है ।

दिल्ली में मुख्य मन्त्रियों का सम्मेलन

*२८१. श्री नवाबसिंह चौहान : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पिछली मई के अन्त में राजधानी में एकत्रित हुए राज्यों के मुख्य मंत्रियों ने मिल कर यह निर्णय किया था कि सरकारी नौकरी के पदों को सुरक्षित

†[] Hindi translation.

न किया जाये और शिक्षा सम्बन्धी सहायता जाति के आधार पर न दी जा कर आर्थिक पिछड़ेपन के आधार पर दी जाये, और

(ख) यदि हा, तो सरकार ने इस सिफारिश पर क्या कार्यवाही की है ?

†[CHIEF MINISTERS' CONFERENCE AT DELHI

*281. SHRI NAWAB SINGH CHAUHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Chief Ministers of the States who assembled in the Capital towards the end of May last, jointly decided that there should be no reservation of Government posts and that the educational concessions should be given not on the basis of caste but on the basis of economic backwardness; and

(b) if so, what action has been taken by Government on this recommendation?]

गृह-कार्य मन्त्रालय के राज्य मन्त्री (श्री बी० एन० दातार) : (क) सम्मेलन में यह निश्चय किया गया कि जाति-पाति की अपेक्षा आमदनी के आधार पर शिक्षा सम्बन्धी सहायता देना अधिक उचित होगा। इसमें पेशे सम्बन्धी तथा टेकनिकल शिक्षण भी सम्मिलित हैं। मुख्य मंत्रियों ने यह भी निर्णय किया कि यद्यपि धार्मिक अथवा भाषा सम्बन्धी अल्पसंख्यकों के लिये तौकरियों का कोई अनुपात निश्चित नहीं किया जा सकता, फिर भी साधारणतः उन्हें नियुक्ति में सुविधा प्रदान करने के लिये उपाय किये जाने चाहिये।

(ख) भारत सरकार ने अभी कुछ ही दिन हुए राज्य सरकारों को सलाह दी है कि पिछड़े वर्गों को सहायता देते हुए जाति-पाति की अपेक्षा आमदनी का ध्यान रखना उचित होगा। ३१ मई और १ जून के सम्मेलन के निष्कर्ष भी राज्य सरकारों

को भेज दिये गये हैं और इसमें सन्देह नहीं कि राज्य सरकारें इस मामले में उचित कार्यवाही करेंगी। केन्द्रीय सरकार भी इन निष्कर्षों को ध्यान में रखेगी।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) It was agreed at the meeting that economic backwardness rather than community or caste would provide a more appropriate criterion for giving aid to individuals in matters of education including professional and technical training. The Chief Ministers also agreed that though no rigid proportions could be fixed for religious or linguistic minorities for representation in the services, steps should be taken to expand opportunities for employment of the minorities generally.

(b) In a recent communication to the State Governments, Government of India have suggested that in their view it would be desirable to adopt the economic criterion rather than that of caste or community in giving aid to persons belonging to backward groups. The conclusion of the meeting, held on May 31 and June 1 have also been communicated to the State Governments, and they will no doubt take appropriate action in the matter. The Central Government will also keep these conclusions in view.]

श्री नवाबसिंह चौहान : इस कांफ्रेंस के जो निर्णय राज्य सरकारों को केन्द्रीय सरकार ने भेजे, क्या उनके सम्बन्ध में राज्य सरकारों से केन्द्रीय सरकार को कोई सूचना मिली है कि किस हद तक उन्होंने इन निर्णयों को इम्प्लीमेंट किया है या इन निर्णयों को कब से इम्प्लीमेंट करने का उनका इरादा है ?

SHRI B. N. DATAR: This conference was held only recently. So it is too early to expect any reply or any action by the State Governments.

श्री नवाब्दिसिंह चौहान : क्या यूनियन गवर्नमेंट ने अपनी यूनियन टैरिटरीज में इन निर्णयों को लागू कर दिया है ?

SHRI B. N. DATAR: So far as the Union Territories are concerned, they are governed by the policy of the Central Government and we shall be following them there.

श्री नवाब्दिसिंह चौहान : हां, यही तो मैं कह रहा हूँ कि सेंट्रल गवर्नमेंट ने स्टेट गवर्नमेंट्स को इस कांफ्रेंस की रिक्मेंडेशंस भेजीं क्योंकि यह उनका काम है। लेकिन केन्द्रीय सरकार के उन क्षेत्रों में, जहाँ उनका सीधा ताल्लुक है, सीधा सम्बन्ध है, वहाँ तुरन्त ही इस चीज को लागू किया जा सकता था। वहाँ भी यदि आपने इस आर्थिक आधार पर लोगों को मदद देना प्रारम्भ नहीं किया है, तो इस देरी का कारण क्या है ?

SHRI B. N. DATAR: Sir, I have already pointed out to my hon. friend that, as far as possible, we would like to have a uniform pattern throughout the whole of India including the States and the Territories. And, secondly, the time at our disposal is not so much. That is the reason why some time is necessary before we change over to the new criterion.

SHRI N. M. LINGAM: Is it not the view of the Government, Sir, that what is generally known as communal backwardness is associated really with cultural backwardness and that, other things being equal, a member of the backward classes or communities should be given preference over others in such matters ?

SHRI B. N. DATAR: Does the hon. Member mean by "cultural backwardness" educational backwardness or social backwardness ?

SHRI N. M. LINGAM: "Cultural" includes both "education" and "social".

SHRI B. N. DATAR: So far as the Constitution is concerned, it deals with social and educational backwardness, and that is the question which Government has to consider all along.

SHRI K. SANTHANAM: May I know, Sir, who are the minorities mentioned in that resolution who are considered to be minorities? Is there a majority community in India at all?

SHRI B. N. DATAR: That is a very large question. So far as backwardness is concerned, generally, as the answer has pointed out, we have advised the State Governments to use economic backwardness as the basis for considering backwardness and then give the benefits on that basis.

SHRI BHUPESH GUPTA: What exactly, Sir, is the meaning or connotation in this context of the expression "economic backwardness"? In view of the fact that the Constitution has special provisions for the members belonging to the Scheduled Castes and the Scheduled Tribes and the backward communities and that the provisions relate to certain things that should be done for them, may I know, Sir, how these are going to be modified now as a result of the decisions of the Chief Ministers' Conference?

SHRI B. N. DATAR: Sir, in addition to the Scheduled Castes and Scheduled Tribes there is a large class which is known as backward in a number of States. The States have laid down their own criteria and they give help based on this explanation of backwardness.

श्री देवकीनन्दन नारायण : अभी माननीय मंत्री ने यह कहा कि कांफ्रेंस ने यह तय किया है कि आमदनी के आधार पर वजीफे वगैरह दिये जायें, तो मैं यह जानना चाहूंगा कि आमदनी की भी कोई सीमा यानी आमदनी कितनी हो, इस सम्बन्ध में कोई सिफारिश हुई है ?

SHRI B. N. DATAR: Yes, fortunately in this respect we have got the criterion laid down by the Maharash-

tra and Gujarat Governments when they were joint. Now, what they stated was this that where the income of a family was Rs. 1,200 or below it, should be treated as economically backward and that if it was more than Rs. 1,200 it ceased to be economically backward.

आचार्य रघुवीर : मंत्री महोदय ने अभी कहा है कि अल्पसंख्यकों को सेवाओं में समुचित स्थान दिया जाये। इसका क्या अर्थ है? क्या इसका अर्थ यह है कि अभी तक उनको समुचित स्थान नहीं दिया जा रहा है। यदि नहीं दिया जा रहा है तो किस तरह उनको समुचित स्थान दिया जाना माना जायेगा, इसका क्या मंत्री महोदय स्पष्टीकरण करेंगे?

DR. R. B. GAUR: Has the hon. Minister followed the question, Sir?

SHRI B. N. DATAR: If the hon. Member would have waited a little, my answer would have made it clear. In respect of the Scheduled Castes and Scheduled Tribes there is a certain percentage reservation so far as direct recruitment is concerned. Now, my hon. friend's question is whether any such criterion or any such reservation is followed in the case of other backward classes.

DR. R. B. GOUR: No, he said "minorities".

SHRI B. N. DATAR: Sorry, "minorities". So far as these minorities are concerned, that is a matter entirely for the State Governments, and the resolution of the Chief Ministers' Conference was to the effect that other things being equal—which means that so far as the merit and other things are concerned, they have to be taken into account—subject to them we should also see that the minorities are duly represented.

सशस्त्र सेना मुख्यालय

*२८२. श्री नवाबसिंह चौहान : क्या तिरक्षा मंत्री ३ मई, १९६१ को राज्य

सभा में अतारांकित प्रश्न संख्या ३०० के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) क्या सशस्त्र सेना मुख्यालय में काम करने वाले असैनिक कर्मचारी प्रतिरक्षा मंत्रालय के मुख्य प्रशासक के नियंत्रण में हैं; और

(ख) यदि हां, तो क्या यहां भी प्रतिरक्षा मंत्रालय की भांति केन्द्रीय सचिवालय सेवा योजना के नियम लागू किये जाते हैं; और यदि नहीं, तो सशस्त्र सेना मुख्यालय को इस योजना से अलग रखने का कारण क्या है?

†[ARMED FORCES HEADQUARTERS

*282. **SHRI NAWAB SINGH CHAUHAN:** Will the Minister of DEFENCE be pleased to refer to the answer given to Unstarred Question No. 300 in the Rajya Sabha on the 3rd May, 1961 and state:

(a) whether the civilian staff employed in the Armed Forces Headquarters is under the control of the Chief Administrative Officer of the Ministry of Defence; and

(b) if so, whether the rules of the Central Secretariat Service Scheme are applied here also as they are applied in the Ministry of Defence; and if not, what is the reason for excluding the Armed Forces Headquarters from this Scheme?

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH):
(a) Yes, Sir.

(b) No, Sir. As the Service Headquarters and recognised Associations of Armed Forces Headquarters employees wished to have a separate civil service of their own, Armed Forces Headquarters did not participate in the Central Secretariat Service when it was initially constituted.

†[] English translation.